

HON'BLE HIGH COURT OF UTTARAKHAND AT NAINITAL

The Roster of Hon'ble Benches of this Court effective from 04.07.2022 shall be amended *w.e.f.* 23.08.2022 (Tuesday) as under: -

HON'BLE SINGLE BENCHES

SL. NO.	HON'BLE SINGLE BENCHES	MATTERS
1.	COURT NO. 3 HON'BLE SHRI JUSTICE SHARAD KUMAR SHARMA	1. Single Bench Criminal Appeals, Jail Appeals and Government Appeals 2. Applications under Section 482 of the Code of Criminal Procedure, 1973 3. Transfer Applications under Section 407 of the Code of Criminal Procedure Admission, Orders and Hearing including Fresh Cases
2.	COURT NO. 10 HON'BLE SHRI JUSTICE ALOK KUMAR VERMA (ON MONDAY, WEDNESDAY, FRIDAY AT 10:15 A.M.) (ON TUESDAY AND THURSDAY AT 2:00 P.M.)	1. Writ Petitions Service Single up to the year of 2018 2. Appeals against Orders 3. First Appeals 4. Second Appeals 5. RERA Appeals 6. Civil Revisions <i>Admission, Orders and Hearing including Fresh Cases</i>

Dated: 22.08.2022

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(VIPIN SANGHI)
CHIEF JUSTICE

HON'BLE HIGH COURT OF UTTARAKHAND AT NAINITAL

ROSTER OF HON'BLE BENCHES W.E.F. 04.07.2022

SL. NO.	HON'BLE DIVISION BENCHES	MATTERS
1	<p>DIVISION BENCH – I</p> <p>IN CHIEF JUSTICE'S COURT</p> <p>HON'BLE THE CHIEF JUSTICE <i>AND</i> HON'BLE SHRI JUSTICE R. C. KHULBE</p>	<ol style="list-style-type: none">1. Tax and Excise (Appeals, Revisions and Applications)2. Writ Petitions (Misc. Bench) including P.I.Ls. and matters related to the P.I.Ls3. Special Appeals4. Writ Petition Service Bench (Including all service matters pertaining to allocation of cadre)5. Contempt Appeals6. Company Appeals7. Criminal Contempt Petitions8. Matters to be heard by the Commercial Appellate Division9. Division Bench Criminal Writ Petitions,10. Habeas Corpus Petitions11. All Appeals (including under the Family Court Acts) heard by Division Bench12. Matters in which Constitutional validity of any enactment, ordinance, rule, bye-law, regulation, policy <i>etc.</i> having the force of law is challenged.13. Other assigned matters <p><i>Admission, Order and hearing including Fresh Cases.</i></p>
2.	<p>DIVISION BENCH - II</p> <p>IN COURT NO. 01</p> <p>HON'BLE SHRI JUSTICE SANJAYA KUMAR MISHRA <i>AND</i> HON'BLE SHRI JUSTICE ALOK KUMAR VERMA</p> <p>(ON TUESDAY AND THURSDAY AT 10:15 A.M. TILL LUNCH)</p>	<ol style="list-style-type: none">1. Division Bench Criminal Appeals, Criminal Revisions, Criminal Jail Appeals, Criminal Govt. Appeals2. Death Reference

	HON'BLE SINGLE BENCHES	MATTERS
1.	CHIEF JUSTICE'S COURT HON'BLE THE CHIEF JUSTICE (ON FRIDAY AFTER DIVISION BENCH)	1. Applications under the Arbitration and Conciliation Act, 1996. 2. <i>Some Single Bench Old Criminal Matters Admission, Orders and Hearing including Fresh Cases.</i>
2.	COURT NO. 1 HON'BLE SHRI JUSTICE SANJAYA KUMAR MISHRA (ON MONDAY, WEDNESDAY, FRIDAY AT 10:15 A.M.) (ON TUESDAY AND THURSDAY AT 2:00 P.M.)	1. Writ Petition Misc. Single under Article 226 Constitution of India 2. Civil Contempt Petitions 3. Writ Petitions (Criminal) under Article 226 and 227 of the Constitution for the year 2021 and 2022
3.	COURT NO. 2 HON'BLE SHRI JUSTICE MANOJ KUMAR TIWARI	1. Writ Petitions Service Single of the year 2019 and onwards 2. Writ Petition Misc. Single under Article 227 Constitution of India 3. Testamentary Cases 4. Trade Union Appeals 5. Company Petitions 6. Transfer Applications under Section 24 of the Code of Civil Procedure <i>Admission, Orders and Hearing including Fresh Cases</i>
4.	COURT NO. 3 HON'BLE SHRI JUSTICE SHARAD KUMAR SHARMA	1. Writ Petitions Service Single up to the year of 2018 2. Appeals against Orders 3. First Appeals 4. Second Appeals 5. RERA Appeals 6. Civil Revisions <i>Admission, Orders and Hearing including Fresh Cases</i>
5.	COURT NO. 4 HON'BLE SHRI JUSTICE R. C. KHULBE (WHEN SITTING IN SINGLE BENCH ON FRIDAY AFTER DIVISION BENCH)	Nominated/Assigned matters <i>Admission, Orders and Hearing</i>
6.	COURT NO. 9 HON'BLE SHRI JUSTICE RAVINDRA MAITHANI	1. Bail Applications 2. Anticipatory Bail Applications 3. Writ Petitions (Criminal) under Article 226 and 227 of the Constitution up to the year 2020. 4. Criminal Revisions 5. Habeas Corpus Petitions relating to Private Parties 6. Criminal Misc. Applications <i>Admission, Orders and Hearing including Fresh Cases</i>

7.	<p>COURT NO. 10 HON'BLE SHRI JUSTICE ALOK KUMAR VERMA</p> <p>(ON MONDAY, WEDNESDAY, FRIDAY AT 10:15 A.M.)</p> <p>(ON TUESDAY AND THURSDAY AT 2:00 P.M.)</p>	<p>1. Single Bench Criminal Appeals, Jail Appeals and Government Appeals</p> <p>2. Applications under Section 482 of the Code of Criminal Procedure, 1973</p> <p>3. Transfer Applications under Section 407 of the Code of Criminal Procedure</p> <p>Admission, Orders and Hearing including Fresh Cases</p>
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NOTE:-

1. Successive Bail Application of same accused be listed before the same Bench, if available, which has disposed of the previous Bail Application. In the event, same Bench is not available, Bail Application be listed as per this Roster.
2. All matters, on change of this Roster, shall stand released and shall be listed before the Benches, as per this Roster, except the matters, which are nominated or reserved for judgment or are part heard.
3. Any other matter, not mentioned in this Roster, shall be listed as per the specific or general directions of Hon'ble the Chief Justice.

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CHIEF JUSTICE